

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3810 of 2020

Amar Prasad Gupta

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Nilesh Kumar, Advocate

For the State

: Mr. Sanjay Kumar Srivastava, A.P.P.

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Latehar P.S. Case No. 92 of 2020.

Duplicate foreign liquor were recovered from a bolero pick-up van.

The petitioner has been implicated on the confession of the apprehended accused who was the owner-cum-driver of the pick-up van. The said co-accused, namely, Satyendra Kumar has already been granted bail by this Court in B.A. No. 3670 of 2019. The petitioner is in custody since 13.05.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Latehar P.S. Case No. 92 of 2020.

(RONGON MUKHOPADHYAY,J.)